

Serial No. of Order	Date of Order	Order with Signature
3	13-3-95	<p>Despite clear orders at Sl.No.2 dated 8.3.1995, learned counsel for the applicant, Shri S.K.Nayak-1 was not present to argue the case on behalf of the applicant. Shri O.N.Ghosh representing the respondents was, therefore, heard. Before the case is finally disposed of, I should like to give one last xx chance to the applicant's counsel to present his arguments on 15.3.1995. This matter may be treated as part-heard and listed on 15.3.1995.</p> <p style="text-align: right;"><i>By 10/3/95 Bench.</i></p> <p style="text-align: right;"><i>Part heard. Adj to 15.3.95.</i></p> <p style="text-align: right;"><i>By 14/3/95 Bench.</i></p>
4	15.3.95	<p>Inspite of several opportunities provided to the applicant, there was none to represent ^{him when the case} which came up on three different occasions on 8.3.95 and 13.3.95. The same is dismissed for default on the ⁸ same ground.</p> <p style="text-align: right;"><i>Member (Administrative)</i></p> <p style="text-align: right;"><i>Copy of this order maybe given to both the counsels.</i></p> <p style="text-align: right;"><i>By 16/3/95 Member</i></p> <p style="text-align: right;"><i>Read C.R. & order dtd. 15.3.95 M. Khan 20/3/95</i></p>